

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision:19.11.2020**

**Misc. Application No.285 of 2020  
And  
Appeal No.286 of 2020**

1. Rana Sugars Ltd.  
SCO 49-50, Sector 8-C,  
Madhya Marg, Chandigarh-160009.
2. Mr. Rana Ranjit Singh  
House No.16, Sector 4,  
Chandigarh-160001.
3. Mr. Rana Inder Pratap Singh  
House No.16, Sector 4,  
Chandigarh-160001.
4. Mr. A.S. Sodhi  
House No.2282, Sector 21-C,  
Chandigarh-160022.
5. Mr. S.A.S. Bajwa  
SCO 49, Sector 8-C, Madhya Marg,  
Chandigarh-160009.
6. Mr. Rana Veer Pratap Singh  
House No.16, Sector 4,  
Chandigarh-160001.
7. Mr. Baljit Singh  
246, Shivalik Enclave,  
NAC, Manimajra, Chandigarh-160101.      ...Appellants

Versus

Securities and Exchange Board of India  
Plot No.C4-A, G Block,  
Bandra Kurla Complex,  
Bandra (E), Mumbai – 400051.

...Respondent

Mr. Venkatesh Dhond, Senior Advocate with Mr. Asish Philip and Mr. Gopal Machiraju, Advocates i/b. Lakshmikumaran & Sridhar for the Appellants.

Mr. Kumar Desai, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b. Vidhii Partners for the Respondent.

CORAM: Justice Tarun Agarwala, Presiding Officer  
Dr. C.K.G. Nair, Member  
Justice M.T. Joshi, Judicial Member

Per : Justice Tarun Agarwala, Presiding Officer (Oral)

1. We have heard Mr. Venkatesh Dhond, learned senior counsel for the appellants. A prayer was made that the present appeal in so far as appellant nos. 2 to 7 are concerned may be dismissed as withdrawn and

liberty may be given to them to file separate appeals. Permission granted. The present appeal relating to appellant nos.2, 3, 4, 5, 6 and 7 are dismissed as withdrawn and liberty is given to the said appellants to file a separate appeal within two weeks from today. Necessary endorsement about the dismissal of the appeal in so far as appellant 2 to 7 are concerned shall be carried out by the registry in the memo of appeal.

2. List the appeal of the Company for final disposal on 17<sup>th</sup> December, 2020.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be

digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

19.11.2020  
RHN